

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1601 OF 2019 IN
DFR NO. 2269 OF 2019**

Dated : 28th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

**Spangle Energy Private Limited ... Appellant(s)
Versus
Bangalore Electricity Supply Company Ltd. & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Shubhranshu Padhi

ORDER

**IA NO. 1601 OF 2019
(Application for urgent listing)**

We have heard learned counsel for the applicant/appellant. For the reason stated in the application, list the matter on **04.09.2019**, subject to curing the defects, if any. The application is disposed of.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/mkg